When the Assistant Commissioner went there recently about a couple of months back, there was a lot of representation made before him about the difficulties and disabilities being suffered by our Oriya people. In the Report also it is pointed out that there were certain demands made by the Oriya inhabitants residing in the Andhra area.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Patra, how long are you likely to take?

SHRI N. PATRA: About five or six minutes.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): You can continue after lunch. The House stands adjourned till 2.30 P.M.

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at half-past two of the clock, The Deputy Chairman in the Chair.

ALLOCATION OF TIME FOR GOVERN-MENT AND OTHER BUSINESS

THE DEPUTY CHAIRMAN: I have to inform Members that the Business Advisory Committee at its meeting held today have recommended allocation of time for Government and other business as follows:—

Government Business

Time allotted

- Further consideration of the Sixth and Seventh Reports of the Commissioner for Linguistic Minorities.
- 2 hrs. in addition to the time already taken.

1 hr. 30 mts.

- The University Grants 2 hrs. Commission (Amendment) Bill, 1966.
- 3. The Motor Vehicles (Amendment) Bill, 1965—Motion for reference of the Bill to a Joint Committee of the Houses.
- The Wakf (Amend- 1 hr. 30 mts. ment) Bill, 1965.
- 5. Discussion on the Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1962-63 and 1963-64.
 - 3 hrs. 30 mts.

- 6. The Electricity (Supply) 2 hrs. 30 mts. Amendment Bill, 1966, as passed by the Lok Sabha.
- 7. The Railway Property 1 hr. 30 mts. (Unlawful Possession) Bill, 1966.
- 8. The Coal Mines La- 2 hrs. bour Welfare Fund Bill, 1966, as passed by the Lok Sabha.

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9. Discussion on the devaluation of the rupee by the Government on a motion to be moved by Shri Bhupesh Gupta.

Private Member's Business

- 1. The Representation of the People (Amendment) Bill, 1963 by Shri K. V. Rabhunatha Reddy.
- The Indian Penal Code 2 hrs. (Amendment) Bill, 1963 by Diwan Chaman Lall.
- 3. The Members of Parliament and state Legislatures (Immunity from Detention) Bill, 1964 by Shri Bhupesh Gupta.

MOTION RE. SIXTH AND SEVENTH REPORT OF THE COMMISSIONER FOR LINGUISTIC MINORITIES—contd.

SHRI N. PATRA: Madam Deputy Chairman, earlier in the day I was speaking about the difficulties experienced by the Oriya pupils reading in the primary schools. Under the Mandasa Panchayat Samiti, there are a few predominantly Oriya villages and there are a large number of Oriya boys in the schools but there are no facilities for providing education to them in their mothertongue. There is a demand there for separate schools for the Oriya boys. Even if the Andhra Pradesh Government is to grant separate elementary prepared schools for the Oriya boys-though they are in large numbers in the schools—they could at least provide some sections for them and appoint Oriya teachers. As I was telling the House, the population of these outlying tracts, which have remained in Andhra Pradesh, consists of Oriya inhabitants to the extent of 20 to 25 per cent. There is not even advance registration. It